[27 AUG. 1962]

3267

Shri P. Raimamurt: I have got the order of the Ministry before me. May I just point out to the Minister that the order does not make any distinction with regard to those people who have been appointed as whole-time cashiers and those people who have been appointed cashiers-CMm-clerks? I have the order before me and I may point out that this special allowance has been granted specifically in view of the fact that these people have got to handle a large amount of cash which means specific responsibility. It is in view of this special responsibility that this allowance has been granted. Will the Minister please go through this order and . . . .

DR. K. L. SHRIMALI: I am aware of the order to which the hon. Member is referring and our interpretation of the orders is that in Government departments the special pay for handling cash is given to L.D-Cs., U.D.Cs. and Assistants who are exclusively on cash work and have no other duties but where they are doing other duties then the matter has to be examined *de novo'and* the Delhi Administration is examining that matter. I would suggest to the hon. Member to wait till the final decision is taken on that issue because the matter is under examination at this stage.

SHRI P. RAMAMURTI: What is the principle involved? It is a question of responsibility. Whether he handles Rs. 4,000 or Rs. 15,000 the responsibility is the same. Therefore, will not the hon. Minister consider it from the point of view of the responsibility involved and grait qdditioial payment for the discharge of that responsibility?

DR. K. L. SHRIMALI: I would not like to prejudge the issue but I would like to inform the hon. Member that there is a great deal of difference between hindlins Rs. 4 000 and harjrHinff Rs. 4 lakhs. It makes all the difference.

SHRI P. RAMAMURTI: You have sanctioned Rs. 5 for under Rs. 4,000 and for over Rs. 4,000 . . . .

MR. CHAIRMAN: It is not a question.

## ASSISTANT EDITORS IN SATNIK SAMACHAR

\*621. SHRI KRISHNA CHANDRA: Will the Minister of Defence be pleased to state:

- (a) since 1948 how many persons who worked as News Editors in Sainik Samachar and Assistant Editors in Publication Division, have been appointed as Assistant Editors in Sainik Samachar;
- (b) whether the scale of pay of Assistant Editor in Sainik Samachar is higher than that of Assistant Editor in the Publications Division of the Ministry of Information and Broadcasting;
- (c) how many of the persons mentioned in part (a) above were selected by the Union Public Service Commission for the post of Assistant Editors In Sainik Samachar; and
- (d) when they appeared before the Union Public Service Commission for such selection?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI *K.* RAGHURAMAIAH): (a) to (d) A statement is laid on the Table of the House.

## STATEMENT

The posts of Assistant Editors in 'Sainik Samachar' are filled by direct recruitment through the Union Public Service Commission. Of the persons appointed to these posts since 1948, none was an Assistant Editor in the Publications Division of the Ministry of Information and Broadcasting. There are no posts of News Editors in Sainik Samachar.

3269

The scale of pay of Assistant Editor in 'Sainik Samachar' is Rs. 620-30-830. The posts of Assistant Editors in the Publications Division have been included in Grade II and Grade III of the Central Information Service. The pay scales of Grades II and II are as follows: —

Grade II—Rs. 400—400—450—30— 600-35-670-EB-35-950.

Grade III—Rs. 350-25-500-30-590—EB—30—800.

SHRI KRISHNA CHANDRA: May I know whether no appointment to this post of Assistant Editor, Sainik Samachar, has ever been made by promotion?

SHRI K. RAGHURAMAIAH: Yes, Sir. In one case.

SHHI KRISHNA CHANDRA: May I know how that appointment was made?

SHRI K. RAGHURAMAIAH: That was in the case of Capt. Eduljee. He was a Service officer.

SHRIMATI MAYA DEVI CHETTRY; Is it a fact that in this Sainik Samachar the translators are not recognised as journalists as in other departments like A.I.R. and others where these translators are not called translators but are called Assistant Journalists and, if so, what is the reason?

SHRI K. RAGHURAMAIAH: question relates to Assistant Editors. The translators are a different category. Anyhow, if my recollection is right, we are looking into that matter.

SHRI C. D. PANDE: Generally, the publication departments of other Ministries get their officers from the pool of the Information Ministry. What is the reason for the Defence Ministry having a special cadre and why is it that their pay scale does not conform to that of the broadcasting department?

SHRI K. RAGHURAMAIAH: As a matter of fact the pay scales for Assistant Editors here are much better at the initial stage than those obtaining in the Information and Broadcasting Ministry.

to Questions

SHRI C. D. PANDE: The question is why there should be this distinction between the cadre maintained for all the other departments and the cadre in the Defence Ministry.

SHRI K. RAGHURAMAIAH: That is what I have said. The scale of pay of Assistant Editor in Sainik Samachar is .better at the initial stage than the scale of Assistant Editors in the Publications Division of the I and B Ministry. You should please put the question to the Information and Broadcasting Ministry as to why they should not conform to ours.

श्री नवाबसिंह चौहान : क्या माननीय मंत्री जी बतायेंगे कि काम को देखते हुए ग्रौर उनकी तनस्वाहों को देखते हुए इंफार्मेशन एंड ब्राडकास्टिंग मिनिस्टी में जो वेतन मिलता है उसी के बराबर ग्रपने यहां "सैनिक समाचार" के जो कर्मचारी हैं उनका भी करने का प्रश्न विचाराधीन है?

SHRI K. RAGHURAMAIAH: If the hon. Member is referring to certain other posts in Sainik Samachar, he is requested to put a separate question.

\*622. [The questioner (Shri Dahya-bhai V. Patel) was absent. For answer, vide cols. 3300-3301 infra.]

## PLACING THE ESTATE OF THE EX-MAHARAJA OF BASTAR II\* A COURT OF WARDS

•623. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of India at any time advised the Government of Madhya Pradesh to place the estate of the ex-Maharaja of Bastar under a Court of Wards;